

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
08-05-2024 AT 10:30 AM**

**Company Petition IB/74/2021  
AND  
IA (IBC) 660/2024 in Company Petition IB/74/2021  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Stressed Assets Stabilisation Fund

...Financial Creditor

**AND**

Terrygold (India) Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 660/2024**

Learned counsel for the applicant present physically.

Proof of service filed as per the same respondent is served. Respondent called absent.

Learned counsel for the respondent present and states that he has been instructed by the respondent to appear and contest the matter. Hence the counsel prays time for filing vakalat and for counter. For filing counter three days' time granted in default the respondent deemed to remain ex-parte. If the Vakalat is filed then for filing counter two weeks' time granted and copies be served on the applicant. Rejoinder if any within a week thereafter. Matter adjourned to 07.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**